



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 24th July, 2023

No. LGL.238/2022/26.— The following Act of the Assam Legislative Assembly which was assented by the Hon'ble Governor of Assam on 20th July, 2023 is hereby published for general information.

ASSAM ACT NO. XXXII OF 2023

(Received the assent of the Governor on 20th July, 2023)

**THE ASSAM ELEMENTARY AND SECONDARY
SCHOOL TEACHERS' (REGULATION OF POSTING
AND TRANSFER) (AMENDMENT) ACT, 2023**

AN ACT

further to amend the Assam Elementary and Secondary School Teachers' (Regulation of Posting and Transfer) Act, 2020.

Preamble Whereas it is expedient to amend the Assam Elementary and Secondary School Teachers' (Regulation of Posting and Transfer) Act, 2020, hereinafter referred to as to the principal Act, in the manner hereinafter appearing ;

Assam
Act III
of 2020

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows :-

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| Short title, extent and commencement | 1. (1) This Act may be called the Assam Elementary and Secondary School Teachers' (Regulation of Posting and Transfer) (Amendment) Act, 2023.
(2) It shall have the like extent as principal Act.
(3) It shall come into force at once. |
| Amendment of section 2 | 2. (1) In the Principal Act, in section 2,-
(i) for clause (g), the following shall be substituted, namely:-
“(g) “High PTR” means a school where number of students are more than the teacher as per requirement of PTR norms;”
(ii) for clause (h), the following shall be substituted, namely:-
“(h) “Low PTR” means a school where number of students are less than the teacher as per requirement of PTR norms;”. |
| Insertion of a new section 5A | 3. In the Principal Act, after section 5, the following new section 5A shall be inserted, namely,- |
| “Transfer or shifting of Teacher for administrative exigencies | 5A. The Government in the School Education Department, for administrative exigencies, may transfer or shift any teacher at any time during a year for rationalization or shifting of teachers which is done throughout the year.” |
| Amendment of section 7 | 4. In the principal Act, in section 7, in sub-clause (a), in first line, in between the words “ district” and “continuously”, the words “or district other than home district” shall be inserted. |
| Amendment of section 11 | 5. In the principal Act, in section 11, in third line, for the punctuation mark “.” appearing at the end, the punctuation mark “:” shall be substituted and thereafter the following proviso shall be inserted, namely :-
“Provided that the transfer of teacher made on his/her own request under this Act, shall entail forfeiture of seniority”. |

- Amendment of section 12 6. In the principal Act, in section 12, the sub-section (2), in second line, for the words "rigorous imprisonment for a term which may extent to one year or a fine not exceeding rupees fifty thousand" appearing after the words "punishable with" the words "with fine which shall not be less than fifty thousand and may extend upto rupees one lakh" shall be substituted.
- Amendment of section 5, 6, 7, 9, 14 7. In the principal Act, in section 5, 6, 7, 9, 14,-
- (i) for the words "Low PTR" wherever it occurs, the words "high PTR" shall be substituted.
 - (ii) for the words "High PTR" wherever it occurs, the words "Low PTR" shall be substituted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.